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WP-7030-2025

## IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

**BEFORE** 

HON'BLE SHRI JUSTICE SURESH KUMAR KAIT, CHIEF JUSTICE

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HON'BLE SHRI JUSTICE VIVEK JAIN ON THE 21<sup>st</sup> OF APRIL, 2025

WRIT PETITION No. 7030 of 2025

SUNIL KUMAR UPADHYAY

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

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## Appearance:

Shri Mohit Verma - Advocate for the petitioner.

Shri Ritwik Parashar - Govt. Advocate for respondents/State.

## **ORDER**

Per. Hon'ble Shri Justice Suresh Kumar Kait, Chief Justice

The petitioner has filed this petition seeking the following reliefs:-

- "(i) Looking to the facts and circumstances of the case, this Hon'ble Court may kindly be pleased to direct the respondents no. 1 to 4 to ensure removal of encroachment made in khasra no. 254 & 298 situated at Village Ginjara, Tehsil Nagod, District Satna by respondents no. 5 to 7, in the interest of justice.
- (ii) Any other relief which this Hon'ble Court may deems fit and proper be also awarded including the cost of the petition, in the interest of the justice."

In view of the averments made in the petition, we hereby dispose of the same by directing Collector, Satna to take action upon the complaints



made by the petitioner vide Annexure-P/3 and Annexure-P/4 by taking into consideration the order dated 20.12.2024 (Annexure-P/2) passed by the Tehsildar within a period of four weeks from the date of receipt of certified copy of this order, if the same has not been stayed or set aside till date. The decision so taken by the respondents shall be communicated to the petitioner within a period of three days thereafter.

It is needless to say that if the petitioner is still aggrieved by the action taken by the respondents, he may challenge the same before an appropriate forum in accordance with law.

(SURESH KUMAR KAIT) CHIEF JUSTICE (VIVEK JAIN) JUDGE

SKM